

CENTRAL ADMINISTRATIVE TRIBUNAL
BENCH AT MUMBAI

ORIGINAL APPLICATION NO. 651/97 /199

Date of Decision: 4-8-97

Miss. K M Pakhare

Petitioner/s

Adv. Shri A. Shivade

Advocate for the
Petitioner/s

V/s.

UOI & Ors.

Respondent/s

Mr. Ravi Shetty with
Mr. R.K. Shetty

Advocate for the
Respondent/s

CORAM:

Hon'ble Shri B.S. Hegde, Member (J)

Hon'ble Shri P.P. Srivastava Member (A)

- (1) To be referred to the Reporter or not ?
- (2) Whether it needs to be circulated to other Benches of the Tribunal ?

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL
BOMBAY BENCH, 'GULESTAN' BUILDING No.6
PRESOCOT ROAD, MUMBAI 400001

O.A.No. 651/97

DATED: 4TH AUGUST, 1997

CORAM: HON'BLE SHRI B.S. HEGDE, MEMBER(J)
HON'BLE SHRI P.P. SRIVASTAVA, MEMBER(A)

Miss. K M Pakhare
C/o. Mr. K G Mule
Jangali Maharaj Road
1168 Modern Building
Pune 411005
(By Adv. Shri A.SHIVADE)

..Applicant

V/s.

1. Union of India
through the Secretary
Ministry of Defence
New Delhi 110011

2. The Commandant
National Defence Academy
Khadakwasla
Pune 411023

(By Adv. Shri Ravi Shetty
with Mr. R K Shetty, Central
Government Standing Counsel)

..Respondents

ORDER

[Per: B S Hegde, Member(J)]

1. Heard Shri A. Shivade, learned counsel for the applicant and Mr. Shetty, learned counsel for the respondents.

2. The learned counsel makes a statement in the Court after taking instructions from the officer present in the court that the applicant would be given ad-hoc appointment. In the circumstances the O.A. is disposed of with the direction to give appointment to the applicant within 15 days of receipt of this order.

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3. O.A. is disposed of with the above direction with no order as to costs.



(P.P. Srivastava)

Member (A)



(B.S. Hegde)

Member (J)